

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

39.

C.P. (IB)/305(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.11.2023

NAME OF THE PARTIES:

Bank of Maharashtra

Vs.

Shri. Ranjeet Paradkar (Personal  
Guarantor to Affiance Medi Tech Private Limited)

SECTION: 95 (1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

The issue of Insolvency Resolution Process against the Personal Guarantor under Section 95 of the IBC, 2016 is pending before the Hon'ble Supreme Court in the matter of *Sanjay Singal & Anr. Vs. Union of India & Ors.* in *WP (C) 510 of 2022*. In view of the above, we feel it appropriate to adjourn the matter *Sine-die*. Hence, the matter is adjourned *Sine-die*. Liberty is given to the Financial Creditor mention the matter before this Bench when the issue reaches a finality.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)